



తెలంగాణ రాజపత్రము
THE TELANGANA GAZETTE
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TELANGANA BILLS
TELANGANA LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Telangana Legislative Assembly on 8th February, 2023.

L.A. BILL No. 1 OF 2023.

**A BILL TO AMEND THE PROFESSOR JAYASHANKAR
TELANGANA STATE AGRICULTURAL UNIVERSITY
ACT, 1963.**

Be it enacted by the Legislature of the State of Telangana in the Seventy-Fourth year of the Republic of India, as follows:-

1. (1) This Act may be called the Professor Jayashankar Telangana State Agricultural University (Amendment) Act, 2023.

**Short
title
and
com-
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ment.**

[1]

B. 129 (RSN)

(2) It shall come into force on such date as the State Government may, by notification in the Telangana Gazette, appoint.

**Amend-
ment of
Section
2.
(Act No.
24 of
1963)**

2. In Act, the Professor Jayashankar Telangana State Agricultural University Act, 1963, (hereinafter referred to as the Principal Act), in section 2, after clause (p), the following shall be added, namely,-

“(q) **“Affiliated College”** means a College within the University area affiliated to the University in accordance with the conditions prescribed.”

**Amend-
ment of
Section
6.**

3. In the Principal Act, in section 6, for clause (h), the following shall be substituted, namely,--

“(h) (i) To take over and maintain colleges relating to Agriculture and Hostels therefor.

(ii) To affiliate or recognize wholly Government owned colleges and Institutions and to withdraw such affiliation or recognition”.

**Amend-
ment of
Act No.
24 of
1963.**

4. Throughout the Principal Act, for the words “Home Science”, wherever it occurs, the words “Community Science” shall be substituted.

STATEMENT OF OBJECTS AND REASONS

Under section 6(h) of the Professor Jayashankar Telangana State Agricultural University Act, 1963, the University has power to take over and maintain the colleges relating to Agriculture and Hostels therefor and there is no power to giving affiliation to the other Government Colleges by the said University.

The Government has sanctioned (15) new Mahatma Jyothibha Phule B.C. Residential Degree Colleges throughout the State and out of which the Government permitted to introduce B.Sc. (Agriculture) and B.Sc. (Horticulture) in two Residential Degree Colleges located at Wanaparthy and Karimnagar District from Academic Year 2022-23. But, as on today there is no provision for giving affiliation to the above said (2) Residential Degree Colleges located at Wanaparthy and Karimnagar District.

Further, the Indian Council of Agriculture Research (ICAR) in its V Deans' Committee recommended for the change of nomenclature of the Under Graduation Degree Programme B.Sc. (Hons.) Home Science as B.Sc. (Hons.) Community Science. Accordingly, the matter pertaining to change of nomenclature of Faculty of Home Science into faculty of Community Science was placed before the Academic Council and Board of Management and the Academic Council and Board of Management have approved the proposal vide Pccgs. No. 8162/Acad/HSC/2019, dt. 30.05.2019.

Subsequent approval of the Academic Council and Board of management for change of nomenclature of Home Science as Community Science, it is imperative to change the said nomenclature in the Professor Jayashankar Telangana State Agricultural University Act, 1963.

So as to enable the University giving affiliation to the Government Colleges and Institutions and having taken into consideration of the recommendations of the V Deans' Committee of Indian Council of Agriculture Research (ICAR), the Government have decided to amend the relevant provisions of the Professor Jayashankar Telangana State Agricultural University Act, 1963.

This Bill seeks to give effect to the above decision.

SINGIREDDY NIRANJAN REDDY,
Minister for Agriculture, Co-Operation
and Marketing.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clauses 1(2) of the Bill authorizes the Government to issue notifications in respect of matters specified therein and generally to carry out the purposes of the Act. All such notifications issued which are intended to cover matters mostly of procedural in nature.

The above provisions of the Bill regarding the delegated legislation are thus of normal type and are mainly intended to cover matters of procedure.

SINGIREDDY NIRANJAN REDDY,
Minister for Agriculture, Co-Operation
and Marketing.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF
PROCEDURE AND CONDUCT OF BUSINESS IN THE
TELANGANA LEGISLATIVE ASSEMBLY.**

Professor Jayashankar Telangana State Agricultural University (Amendment) Bill, 2023, after it is passed by both the Houses of the State Legislature, may be submitted to the Governor for her assent under article 200 of the Constitution of India.

SINGIREDDY NIRANJAN REDDY,
Minister for Agriculture, Co-Operation
and Marketing.

Dr. V. NARASIMHA CHARYULU,
Secretary to State Legislature.